

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

UNSTARRED QUESTION NO:1247  
ANSWERED ON:03.03.2011  
RESERVATION IN JUDICIARY  
Baalu Thiru Thalikkottai Rajuthevar

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) the representation of Judges belonging to SC, ST, OBC and Minority in High Courts and Supreme Court;
- (b) whether the Government proposes to introduce reservation in higher judiciary for SC, ST, OBC and Minority; and
- (c) if so, the details thereof?

**Answer**

MINISTER OF LAW AND JUSTICE (DR. M. VEERAPPA MOILY)

- (a): Appointment of Judges of the Supreme Court and High Courts is made under Articles 124 and 217 of the Constitution of India respectively, which do not provide for reservation. Therefore, no such information is maintained.
- (b) & (c): There is no such proposal for consideration before the Government.